To,
All Regional Directors,
All Registrars of Companies,
All Stakeholders.

Subject: Clarification on filing of e-form RD-1-Conversion of public company into private company and change in a Financial Year-reg.

Sir/Madam,

This Ministry vide notification no. G.S.R 1219(E) dated 18/12/18 has notified Companies (Incorporation Fourth Amendment) Rules, 2018, whereby applications u/s 2(41) (change in a financial year) and u/s 14 of the Companies Act, 2013 (conversion of public limited company into private company), along with e-form RD-1 shall be processed by Regional Directors.

2. Stakeholders have expressed certain difficulties in filing e-form RD-1 on account of aforesaid two purposes pending deployment of revised version of e-form RD-1. It is therefore clarified and Regional Directors are advised to process e-form RD-1 for the above referred applications, if ‘others’ is selected on account of aforesaid two counts, till the revised form is deployed by this ministry.

3. Further, it is also clarified that such applications filed in e-form no.RD-1 should not be rejected merely on the ground that “others” is selected and “e-form is not available”, till the said form is deployed by this Ministry.

4. This issues with the approval of the competent authority.

Yours faithfully,

(KMS Narayanan)
Assistant Director

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